

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No.HC.VII-76/2021/11897/A**

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri C. Chaturvedy,  
District & Sessions Judge,  
Chirang, Kajalgaon.

Dated, Guwahati the 19<sup>th</sup> December, 2024.

Sub: **Casual leave.**

Ref:- Your letter No.DJCH.I-5/2024/2458 dtd. 17.12.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **half day casual leave on 18.12.2024 (after 1:30 PM), along with station leave permission, with the official vehicle, at own cost, from the afternoon of 18.12.2024 till the morning of 19.12.2024.** The Addl. District & Sessions Judge, Chirang, Kajalgaon, and in his absence, the CJM, Chirang, Kajalgaon, and in his absence, the Addl. CJM, Chirang, Kajalgaon, and in his absence, the SDJM(S), Chirang, Kajalgaon, and in her absence, Civil Judge (Jr.Div.)-cum-JMFC, Chirang, Kajalgaon, and in her absence, JMFC, Chirang, Kajalgaon would remain in charge of your Court and Office in your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No.HC.VII-76/2021/11898/A, dated**

Copy to:-

✓ The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**